NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 34

C.P. (IB)/1078(MB)2023

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **17.04.2024**

NAME OF THE PARTIES: **SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA V/S DEBJANI R. GHOSH**

Sections 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1078(MB)2023

1) Ms. Ranjita, Ld. Counsel for the Petitioner and Mr. Yash Momaya, Ld. Counsel for the Respondent/Personal Guarantor are present.

2) Ld. Counsel for the Petitioner seeks short accommodation in the matter contending that the Arguing Counsel is not available.

3) At her request, stand over to 30.04.2024, for further consideration and hearing. Arguing Counsel for the Petitioner is hereby directed to remain present in the court on the next date of hearing and shall be ready for arguments on the next date of hearing. No further time will be afforded to either of Parties for any purpose.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare